

**GOVERNMENT OF INDIA
ENVIRONMENT, FORESTS AND CLIMATE CHANGE
LOK SABHA**

UNSTARRED QUESTION NO:2278
ANSWERED ON:10.03.2015
AMENDMENT IN CRZ NOTIFICATIONS
Raut Shri Vinayak Bhaurao

Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

- (a) whether as per the provisions of CRZ notification, 2011 reconstruction of authorized building is to be permitted subject to the existing floor space index and floor area ratio and without change in present use;
- (b) if so, whether reconstruction and redevelopment of some industrial structure/ land and change of use of such industrial land for residential, hotel etc. purposes is not possible/permisible as per the above provisions;
- (c) if so, whether due to the above provisions industrial land in Mumbai has remained unutilized and illegal encroachment and slums are being developed in the area which may lead to adverse impact on land and environment;
- (d) if so, whether the Government has received requests from various quarters for appropriate amendments in the above provisions of the CRZ notification; and
- (e) if so, the details thereof and the action taken thereon?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FORESTS AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR)

(a) to (e) Yes, Madam. According to the Coastal Regulation Zone Notification (CRZ), 2011, reconstruction of authorized building is permitted subject with the existing Floor Space Index or Floor Area Ratio Norms and without change in present use. A communication has been received from Govt. of Maharashtra seeking amendment in the Notification permitting restriction on buildings with change in the building uses which has not been agreed to.